

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

(21)

ORDER SHEET

APPLICATION NO.....OF

- 12 -

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry	Orders of the Tribunal
<p>1. <i>Mr. Nitin Trivedi, counsel for applicant.</i> 2. <i>Smt. K. Parveen, counsel for respondents.</i></p> <p>3. <i>Smt. K. Parveen, counsel for the respondents filed a Memo dated 17.09.2009 to the effect that the applicant, Shri Laxman Kumar is not only a Graduate of Law but also he had enrolled with the Bar Counsel of Rajasthan vide EM/R/1992/04 dated 02.10.2004. Therefore, the Original Application does not survive for further consideration. The Memo dated 17.09.2009 filed by the respondents' counsel be taken on record. A copy of the same is also given to the learned counsel for the applicant.</i></p> <p>4. <i>In view of the above, without going into the merit of this Original Application, I dismiss this Original Application with no order as to costs.</i></p> <p>5. <i>[Dr. K. B. Suresh] Judicial Member</i></p> <p>6. <i>nlk</i></p>	<p><u>OA No. 53/2007</u> <u>(Laxman Kumar Nayak vs. UOI & Ors.)</u> <u>Date of Order: 17.09.2009</u></p> <p>Mr. Nitin Trivedi, counsel for applicant. Smt. K. Parveen, counsel for respondents.</p> <p>Smt. K. Parveen, counsel for the respondents filed a Memo dated 17.09.2009 to the effect that the applicant, Shri Laxman Kumar is not only a Graduate of Law but also he had enrolled with the Bar Counsel of Rajasthan vide EM/R/1992/04 dated 02.10.2004. Therefore, the Original Application does not survive for further consideration. The Memo dated 17.09.2009 filed by the respondents' counsel be taken on record. A copy of the same is also given to the learned counsel for the applicant.</p> <p>In view of the above, without going into the merit of this Original Application, I dismiss this Original Application with no order as to costs.</p> <p>[Dr. K. B. Suresh] Judicial Member</p> <p>nlk</p>

~~R/C
NEAR A
for maintenance
22/9/09~~

Received
5/10/09

Part II and III destroyed
in my presence on 07/07/15
under the supervision of
Section officer () as per
order dated 07/07/15

Section officer (Record)